

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3750  
ANSWERED ON:30.07.2009  
FRAUD CASES UNDER SFIO  
Tewari Shri Manish

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the number of fraud cases investigated by the Serious Fraud Investigation Office between May 22, 2004 to July 1, 2009;
- (b) the legal charter/act/architecture under which the Serious Fraud Investigation Office operates;
- (c) the Serious Fraud Investigation Office (SFIO) filed any charge sheets into matters investigated between May 22, 2004 and July 01, 2009; and
- (d) the outcome of SFIO in this regard?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS(SHRI SALMAN KHURSHID)

- (a) Serious Fraud Investigation Office (SFIO) has completed investigation in 36 cases during the period between May 22, 2004 to July 1, 2009.
- (b) SFIO operates under the provisions of the Companies Act, 1956 relating to investigation.
- (c) SFIO has filed 574 complaints for violation of various Sections of the Companies Act, 1956 and for offences committed under the IPC, in respect of cases investigated between 22.05.2004 to 01.07.2009.
- (d) The complaints filed by SFIO are at various stages of trial in different courts.